

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 57/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.08.2017**

Name of the Company:

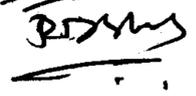
Amit Nath

V/s.

Delf Consulting Engineers (India) Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ADITYA R. GUNDECHA	ADVOCATE	AMITNATH	
2.	RAJAN SHAH	ADVOCATE	RESPONDENT	

ORDER

Learned Advocate Mr. Aditya Gundecha for Advocate Mr. Narendra Jain present for Petitioner. Learned Advocate Mr. Rajan Shah present for Respondent.

Learned Advocate Mr. Rajan Shah filed Vakalatnama for Respondents.

Learned Counsel appearing for Applicant represented that his client is not available to rectify the defects and further stated that notice was served on the Applicant on 04.08.2017 and from that date he has got 7 days' time to rectify the defects.

Hence, list the matter on 11.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 7th day of August, 2017.